

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4485  
ANSWERED ON:19.05.2006  
VAISAKHA SAKA CRACKDOWN ON BULK DRUGS  
Rao Shri Sambasiva Rayapati

**Will the Minister of FINANCE be pleased to state:**

- (a) whether any major racket regarding non payment of anti dumping duties on import of drugs has come to the notice of the Government recently;
- (b) if so, the details thereof;
- (c) the action has been taken against those held responsible; and
- (d) the steps taken/being taken by the Government to check such recurrence in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) & (b) The details of the case recently booked by DRI in respect of bulk drug importers avoiding payment of anti dumping duty are as under:

Year No.of case Facts of the case Duty involved

2005-2006 1 A 100% EOU has illegally Customs duty including and clandestinely diverted anti-dumping duty Rs.5 crores. bulk drugs into domestic market instead of using the same in the manufacture of export goods under the EOU scheme, thereby evading Customs duty including anti-dumping duty.

- (c) One person has been arrested.
- (d) Field formations have been sensitized to check such fraud in future.